## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 142/7/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

Name of the Company:

Canbank Factors Ltd.

V/s.

Archon Engicon Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1 LALIT WI PATEX

Anv

THATCHASI

> NISHAL JOANE

ADVOCATE

FINANCIAL CREDITOR

## **ORDER**

Learned Advocate Mr. Lalit Patel present for Financial Creditor/Petitioner. Learned Advocate Mr. Vishal Dave present for Respondent.

Both sides submitted that appeal is pending before division bench of Hon'ble High Court of Gujarat against the order of winding up.

In view of the above fact the matter is adjourned.

List the matter on 21.12.2017.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 8th day of December, 2017.